



IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

MISCELLANEOUS APPLICATION NOS. 110/2024, 109/2024, 111/2024,
112/2024, 113/2024, 114/2024 & M.A. D. NOS. 2848/2024, 2879/2024 &
2912/2024
(APPLICATIONS FOR EXTENSION OF TIME)

IN

WRIT PETITION (CRL.) NO. 491 OF 2022

AND

D.NO. 3088/2024
(APPLICATION FOR EXTENSION OF TIME)

IN

WRIT PETITION (CRL.) NO. 319 OF 2022

BILKIS YAKOOB RASOOL

PETITIONER (S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT (S) /
APPLICANT (S)

O R D E R

Shri Rajan Kumar Chourasia, learned counsel submitted that he has filed D. No.3088/2024 in W.P. (Crl.) No. 319/2022 this morning. The same is taken on record.

The defects in the applications are waived.

We have heard learned senior counsel, learned counsel appearing for the applicants and learned senior counsel, learned counsel for the non-applicants also.

The reasons cited by these applicants to seek postponement of their surrender and to report back to the jail have no merit

contd..

inasmuch as those reasons in no way prevent them from complying with our directions dated 08.01.2024.

Hence, the Miscellaneous Applications are dismissed.

Pending application(s), if any, also stand disposed of.

.....J.
[B.V. NAGARATHNA]

.....J.
[UJJAL BHUYAN]

NEW DELHI
JANUARY 19, 2024

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 110/2024 in W.P.(Crl.) No. 491/2022

(Arising out of impugned final judgment and order dated 08-01-2024 in W.P.(Crl.) No. 491/2022 passed by the Supreme Court of India)

BILKIS YAKOOB RASOOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s) /
Applicant(s)

(IA No. 14150/2024 - EXTENSION OF TIME)

WITH

MA 109/2024 in W.P.(Crl.) No. 491/2022 (X)

(FOR ADMISSION and IA No.14403/2024-EXTENSION OF TIME)

Diary No(s). 2848/2024 (X)

(MA 111/2024 in W.P.(Crl.) No. 491/2022 (X)

(FOR ADMISSION and IA No.14775/2024-EXTENSION OF TIME FROM SURRENDERING)

Diary No(s). 2879/2024 (X)

Diary No(s). 2912/2024 (X)

(MA 112/2024 in W.P.(Crl.) No. 491/2022 (X)

(FOR ADMISSION and IA No.14931/2024-EXTENSION OF TIME FROM SURRENDERING)

MA 113/2024 in W.P.(Crl.) No. 491/2022 (X)

(FOR ADMISSION and IA No.14948/2024-EXTENSION OF TIME FROM SURRENDERING)

MA 114/2024 in W.P.(Crl.) No. 491/2022 (X)

(FOR ADMISSION and IA No.14932/2024-EXTENSION OF TIME)

D. No.3088/2024 in W.P. (Crl.) No. 319/2022

Date : 19-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Parties

Mr. Sidharth Luthra, Sr. Adv.

Mr. Pashupathi Nath Razdan, AOR

Mr. Santosh Kumar, Adv.

Mr. Nachiketa Joshi, Adv.

Ms. Maitreyee Jagat Joshi, Adv.

Contd..

Mr. Astik Gupta, Adv.
Mr. Sheezan Hashmi, Adv.
Mr. Mihir Joshi, Adv.
Mr. Aakash Dubey, Adv.
Ms. Akanksha Tomar, Adv.

Ms. Mrinal Gopal Elker, AOR
Mr. Saurabh Singh, Adv.
Mr. Divyansh Singh, Adv.
Ms. Aarushi Gupta, Adv.
Mr. Ashish Rawat, Adv.

Ms. Ankita Chaudhary, AOR

Mr. Amit Sharma, Adv.
Mr. Rajan K. Chourasia, Adv.
Mr. Sandeep Singh, AOR

Mr. Vishal Arun, AOR
Mr. Santosh Kumar, Adv.
Mr. Sayooj Mohandas M., Adv.
Mr. Bhaskar Gautham, Adv.
Mr. Sushil Kumar Dubey, Adv.

Mr. Rishi Malhotra, AOR
Mr. Utkarsh Singh, Adv.

Ms. Shobha Gupta, AOR
Mr. Aditya Ranjan, Adv.
Ms. Tarjana Rai, Adv.
Ms. Jessy Kurian, Adv.

Mr. Sanjay Kr. Tyagi, Adv.
Mr. Vishnu Kant, AOR
Mr. Rajeev Ranjan, Adv.
Mr. Varun Chugh, Adv.

Mr. Yashraj Singh Bundela, AOR
Mr. Simarjeet Singh Saluja, Adv.
Mr. Nikhil Chandra Jaiswal, Adv.
Mr. Divik Mathur, Adv.
Mr. Surjeet Singh, Adv.
Mr. Pawan, Adv.
Ms. Jyoti Verma, Adv.
Ms. Pratiksha Mishra, Adv.
Ms. Rupakshi Soni, Adv.
Ms. Prerna Dhall, Adv.
Mr. Chanakya Baruah, Adv.

Mr. Shoumendu Mukherji, AOR

contd.

Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
Dr. Reeta Vasishta, Adv.
Mr. Kanu Agrawal, Adv.
Mrs. Sharddha Deshmukh, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, Solicitor General
Mr. S.V.Raju, A.S.G.
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Srujana Suman Mund, Adv.
Mr. Hitarth Raja, Adv.
Ms. Madhumitha Kesavan, Adv.
Mr. Samrat Goswami, Adv.
Mr. Harsh Paul Singh, Adv.
Ms. Sonali Sharm, Adv.

Mr. Vishal Arun, AOR
Mr. Sushil Kumar Dubey, Adv.
Mr. Sayooj Mohandas B., Adv.
Mr. Santosh Kumar, Adv.
Mr. Bhaskar Gautham, Adv.

Ms. Mrinal Gopal Elker, AOR
Mr. Saurabh Singh, Adv.
Mr. Divyansh Singh, Adv.
Ms. Aarushi Gupta, Adv.
Mr. Ashish Rawat, Adv.

Mr. Yashraj Singh Bundela, AOR
Mr. Surjeet Singh, Adv.
Mr. Pawan, Adv.
Ms. Jyoti Verma, Adv.

Mr. Amit Sharma, Adv.
Mr. Rajan K. Chourasia, Adv.
Mr. Sandeep Singh, AOR

Mr. Vishnu Kant, AOR
Mr. Shoumendu Mukherji, AOR

contd..

Ms. Aparna Bhat, Adv.
Ms. Karishma Maria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Shri Rajan Kumar Chourasia, learned counsel submitted that he has filed D. No.3088/2024 in W.P. (Crl.) No. 319/2022 this morning. The same is taken on record.

The defects in the applications are waived.

The Miscellaneous Applications are dismissed in terms of the signed order.

Pending application(s), if any, also stand disposed of.

(NEETU SACHDEVA)
AR-cum-PS

(RADHA SHARMA)
COURT MASTER

(MALEKAR NAGARAJ)
COURT MASTER (NSH)

(signed order is placed on the file)